With a view to further clarify priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Division Bench** vide order dated 26.03.2015, Category No. 17 clause (xii) of Main Head "**Writ-Civil**" and Category No. 16 clause (x) of Main Head "**Writ Appeal**" is proposed to be modified as under:-

- Category No. 17 "SERVICE MATTERS" of "WRIT-CIVIL" Sub-Category:-
 - (xii) DEPUTATION / REPATRIATION / ABSORPTION.
- Category No. 16 "SERVICE MATTERS" of "WRIT-APPEAL"

Sub-Category:-

(x) DEPUTATION / REPATRIATION / ABSORPTION.

This order shall come into force with immediate effect.

Sd/-(MANOHAR MAMTANI) PRINCIPAL REGISTRAR (JUDICIAL) 29.07.2015

Sd/-

HON'BLE THE CHIEF JUSTICE

With a view to further clarify priorities of the cases, in partial modification of the categories classified for listing of cases for Final Hearing to be heard by **Single Bench** vide order dated 26.03.2015, Category No. 16 clause (x) of Main Head "**Writ-Civil**" is proposed to be modified as under:-

- Category No. 16 "SERVICE MATTERS" Sub-Category:-
 - (x) DEPUTATION / REPATRIATION / ABSORPTION.

This order shall come into force with immediate effect.

Sd/-(MANOHAR MAMTANI) PRINCIPAL REGISTRAR (JUDICIAL) 29.07.2015

Sd/-HON'BLE THE CHIEF JUSTICE